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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2557 of 2002

New Delhi, this the 30th day of September 2002

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI M.P. SINGH, MEMBER (A)**

Raj Kumar Jain
S/o Shri Sambhav Kumar Jain
R/o House No.11, Sector 4-R,
Faridabad (Haryana).

(By Advocate : Shri S.N. Anand)

.....Applicant

VERSUS

1. Union of India, Through Secretary,
Ministry of Communications
(Department of Telecommunications)
20, Sanchar Bhawan, Ashok Road,
New Delhi-110001.
2. The Chief General Manager
Haryana Telecom Circle,
Ambala (Haryana).
3. The General Manager,
Telecom District Faridabad,
Faridabad (Haryana)
4. The District Engineer Phones (Rural),
Telecom Exchange,
Sector – 6, Faridabad –121004.

....Respondents

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman:

The applicant was placed under deemed suspension w.e.f. 13.11.1998 vide order dated 19.11.1998. This was as a result of FIR No.892 Police Station Ballabgarh City. The applicant had been arrested

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and remained in custody for more than 48 hours, as a result of which he was placed under deemed suspension.

2. The grievance of the applicant is that despite a lapse of such a long period, he has neither been re-instated nor his representation dated 7.12.1999 and subsequent representation dated 15.1.2002, copies of which are Annexure E, have not been disposed of by the respondents.

3. At this stage, as the rights of the respondents are not affected without issuing notices pursuant to the claim of the applicant, it is directed that Respondent No.3 will go into the said representations and pass a speaking order in this regard within a period of three months from the date of receipt of a certified copy of this order.

4. OA is disposed of.


(M.P. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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